



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA SALARY, ALLOWANCES AND
PENSION OF MEMBERS OF THE
LEGISLATIVE ASSEMBLY
(AMENDMENT) BILL, 2008**

(Bill No. 9 of 2008)

(As passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
MARCH, 2008.**

**THE GOA SALARY, ALLOWANCES AND PENSION
OF MEMBERS OF THE LEGISLATIVE ASSEMBLY
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BILL

further to amend the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 2004 (Act 20 of 2004).

BE it enacted by the Legislative Assembly of the State of Goa in the Fifty-ninth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 2008.

(2) It shall come into force at once, except sections 5 and 6 which shall be deemed to have come into force with effect from the 27th day of August, 2007.

2. *Omission of section 4.*— Section 4 of the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 2004 (Act 20 of 2004) (hereinafter referred to as the “principal Act”), shall be omitted.

3. *Amendment of section 9.*— In section 9 of the principal Act, for the words “eight thousand rupees”, the words “twenty six thousand rupees” shall be substituted.

4. *Omission of section 10.*— Section 10 of the principal Act shall be omitted.

5. *Amendment of section 11.*— In section 11 of the principal Act, in sub-section (1), in the fourth proviso, for the expression "**male children of the person as aforesaid till they attain the age of 18 years**", the expression "**dependent family members of the person as aforesaid till they attain the age of 25 years**" shall be substituted.

6. *Amendment of section 17.*— In section 17 of the principal Act, for the words "**his wife**", the words "**his immediate dependent family members**" shall be substituted.

7. *Omission of section 18.*— Section 18 of the principal Act shall be omitted.

8. *Insertion of new section 20A.*— After section 20 of the principal Act, the following new section shall be inserted, namely:—

"20A. Computer to the ex-members.— Every person who is not a sitting member but has served for any period as a member shall, once during his lifetime, be provided with, either a lap top or a desktop computer, as per the choice of the ex-member concerned, and the total cost whereof which shall be borne by the Legislature Secretariat shall not exceed Rs. 50,000/- (Rupees fifty thousand only)."

9. *Omission of section 21.*— Section 21 of the principal Act shall be omitted.

10. *Amendment of section 23.*— In section 23 of the principal Act, for the figures and word "19, 21 and 22", the figures and word "19 and 22" shall be substituted.

11. *Repeal and saving.*— (1) The Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Ordinance, 2007 (Ordinance No. 3 of 2007), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act was in force on the day on which such thing or action was done or taken.
